

Jammu and Kashmir, Kerala, Madhya Pradesh (Prohibition area), Madras, Mysore, Pondicherry and the Union Territories of Andamans and Nicobar Islands, Laccadive, Minicoy and Amin-divi Islands, and Manipur. Non-medical consumption of ganja has been prohibited in all States except West Bengal, Bihar, Orissa and Madhya Pradesh. In the remaining States prohibition will be enforced as soon as practicable.

POST-GRADUATE TRAINING CLASSES

97. SHRI M. P. BHARGAVA: Will the Minister of EDUCATION be pleased to state:

(a) whether any arrangements have been made at Delhi for holding evening classes for imparting post-graduate training to such persons who are employed but who want to have post graduate training;

(b) if so, whether such arrangements have been made by colleges affiliated to Delhi University; and

(c) how many applications were received for admission to these classes during the current academic year?

THE MINISTER OF EDUCATION (DR. K. L. SHRIMALI): (a) and (b). The Delhi University has started a Post-graduate Evening college in the University Enclave for in-service students under its administrative control. It provides teaching for M.A. courses in 12 subjects from the current academic year.

(c) 1,715.

FOREIGN OWNED/CONTROLLED COMPANIES AND THEIR BRANCHES

98. SHRI M. BASAVAPUNNAIAH: Will the Minister of FINANCE be pleased to state:

(a) what is the present number of foreign companies which have branches in India;

49 R.S.D.—3.

(b) what is the total number of foreign owned or controlled companies in India;

(c) what is the investment in the branches of such foreign companies in India; and

(d) what is the annual profit earned by these two sets of companies separately?

THE MINISTER OF FINANCE (SHRI MORARJI R. DESAI): (a) According to the Appendix to March 1959 issue of the Monthly Blue Book on Joint Stock Companies in India the number of foreign companies, i.e., incorporated elsewhere than in India but having places of business in this country, at work, was 572 as on 31st March, 1959. This number includes branches of foreign banks, non-profit organisations, purely agency offices in India of foreign firms and some very small units which do not figure in the Reserve Bank's data relating to non-banking foreign investments.

(b) The approximate number of foreign controlled Indian Joint Stock Companies was 563 as at the end of 1958.

(c) The non-banking foreign business investments in branches of foreign companies was Rs. 281.68 crores as at the end of 1957. Figures for the subsequent period are not available.

(d) The foreign branches and foreign controlled Indian Joint Stock Companies (excluding companies controlled by Foreign controlled Managing Agency Companies) earned profits of Rs. 15.9 crores and Rs. 18.9 crores respectively during 1957. In the case of foreign controlled companies, the figures give only the proportionate profits accruing to non-residents and do not include the profits earned by resident shareholders.

CREDIT FACILITIES TO SERVICE CO-OPERATIVES

99. SHRI V. K. DHAGE: Will the Minister of FINANCE be pleased to state: